12.40 hrs.

BANKING LAWS (APPLICATION TO CO-OPERATIVE SOCIETIES)
BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amendment the Reserve Bank of India Act, 1934, and the Banking Companies Act, 1949, for the purpose of regulating the banking business of certain co-operative societies and for matters connected therewith.

Mr. Speaker: The question is:

That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934, and the Banking Companies Act, 1949, for the purpose of regulating the banking business of certain co-operative societies and for matters connected therewith".

The motion was adopted.

Shri T. T. Krishnamachari: I introduce† the Bill.

DEMAND FOR SUPPLEMENTARY GRANT (RAILWAYS)—Contd.

Mr. Speaker: The House will now take up further discussion and voting on the Supplementary Demand for Grant in respect of the Budget (Railways) for 1964-65.

Out of two hours allotted, one hour and 35 minutes have been taken already; 25 minutes still remain.

Shri S. M. Banerjee (Kanpur): Can I have five minutes?

Mr. Speaker: All right. Nobody has stood up.

Shrimati Lakshmikanthamma (Khammam): I have asked for some time.

Grant (Railways)

Mr. Speaker: She is not in her seat.

Shrimati Lakshmikanthamma: I
think for discussion, we need not be
in our seats. Only in the Question
Hour

Mr. Speaker: No.

Shri S. M. Banerjee: Generally, when it is a question of granting some money we give ungrudgingly, but we find that there is a lot of extravagance in the Railway Ministry.

Previously, when the Supplementary Demand came up in this House, I pointed out how a particular training centre is being shifted from Sealdah to Dhanbad. It is something surprising that this particular instiution in Sealdah, which has enough accommodation, is being shifted to Dhanbad only because it was decided by the then Minister that it should be in Dhanbad for reasons best known to himself.

The Public Accounts Committee also went into the problem, and my information is that they also thought that this was nothing but extravagance on the part of the railways, and I put a question to the hon. Minister whether such extravagance should be allowed at this hour when every rupee available should be properly utilised for the welfare of the country and the welfare of the railway employees.

My information is that the building has been completed and Rs. 40 lakhs have been spent in Dhanbad, and that another Rs. 30 to Rs. 35 lakhs will be spent again on further construction.

It is very good that the Public Accounts Committee went into this question and it has been suspended temporarily. I do not expect the Minister to give a definite reply here and now without knowing...

^{*}Published in Gazette of India— Extraordinary, Part II, Section 2, dated 17-12-64.